

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

C.P(C) 5 of 2000
(T.A. No. 122/96)

Date of order: 04.05.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G. S. Maingi, Administrative Member

INDRA NARAYAN BRAHMA

VS

UNION OF INDIA & ORS.
(T. K. Mitra)

For the Applicant : Mr. H. Poira, counsel

For the Respondents : None

O R D E R

D. Purkayastha, JM

Heard the learned advocate for the applicant. It is found from the record that the instant applicatin for drawing up contempt proceeding for alleged violation of the order of this Tribunal passed on 8.3.99 in TA 122/96 (CR No.10831-W/81) has become infructuous in view of the fact that the order dated 8.3.99 ^a has been set aside by this Tribunal on 23.2.2000 in a review application bearing No. RA 13/99 filed by the official respondents. In the said order dated 23.02.2000 a direction was given to the official respondents to communicate the date of hearing to the applicant by registered post. T.A. is fixed for hearing on 21.7.2000.

2. In view of the aforesaid circumstances the CP(C) is disposed of as being infructuous.

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MEMBER (A)

W.C.D.
MEMBER (J)